

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4641
ANSWERED ON:25.04.2008
DELIMITATION ACT
Sai Shri Nand Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

whether the Union Government has exempted four North Eastern States and Jharkhand from the perview of Delimitation Act; and if so, the details thereof and the reasons therefor; whether Chhattisgarh and Uttarakhand States have also demanded such exemptions; and

(d) if so, the reaction of the Government thereto?

Answer

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) and (b): The Delimitation Act, 2002 has been amended by the Delimitation (Amendment) Act, 2008 by inserting two sections 10A and 10B in the Principal Act. The Government has, on being satisfied that a situation has arisen where the unity and integrity of India is likely to be threatened and there is a serious threat to the peace and public order, deferred the delimitation exercise in the States of Assam, Arunachal Pradesh, Nagaland and Manipur under sub-section (1) of section of the Delimitation Act, 2002 vide its Orders published in Gazette of India bearing numbers S.O.283(E), S.O.284(E), 2, S.O.286(E), dated 8th February, 2008 respectively, Further, section 10B of the Delimitation Act, 2002 has nullified the final orders made by the Delimitation Commission in respect of the State of Jharkhand until the year 2026 in relation to every election to the House of the People or to the Legislative Assembly to be held in that State.

(c) and (d): Final orders in respect of Chhattisgarh and Uttaranchal were issued on 2.6.2006 and 28.12.2006 respectively. Some dissenting proposals from MLAs as associate members in case of Chhattisgarh and some representations from MPs of both the States were received with respect to certain constituencies. Adverse impact on the States as such was not brought to the notice of the Government till the aforesaid delimitation orders were given effect to by the Presidential Order.